

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/7221/2020

This the 14th day of September 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ahsanullah

.....Applicant

(Advocate:- Mr.F.A.Natnoo)

Versus

1. State of Jammu & Kashmir & Others.

.....Respondents

(Advocate: Mr.Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This T.A. (T.A. No.61/7221/2020) is referable to SWP No.756 of 2018 wherein relief is claimed against Integrated Watershed Management Programme. This Tribunal does not have jurisdiction in respect of the employees of Integrated Watershed Management Programme. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

/kdr/